

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).12413-12414/2010

GAJRAJ PRASAD TIWARI

Petitioner(s)

VERSUS

STATE OF U.P.& ORS. Respondent(s)
(With appln. for c/delay in filing SLP,substitution and office report)

Date: 13/01/2011 These Petitions were called on for hearing today.

For Petitioner(s)

Mr Ameet Singh, Adv.
Mr Akshay Verma, Adv.
Mr. Prashant Chaudhary,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

The learned counsel for the petitioner is present.

Nemo for the respondent.

Fresh steps for confirming service on respondent
Nos. 1 to 5 and 7 shall be taken by the ld. Counsel for the
petitioner within a weeks' time.

The office report reveals that an application for
bringing on record the legal representatives of the
deceased respondent no.6 has been filed by the ld. Counsel
for the petitioner, which is found to be defective. The ld.
Counsel for the petitioner is directed to take appropriate
steps for curing the defects whatever are noticed in the
said application.

List again on 25.2.2011.

(M.K.HANJURA)

Registrar

hj